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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 2740/2023

LAXMI NARAYAN

..... Petitioner

Through: Mr. Ravi Mehta, Mr. Rahul Kumar

Saxena and Mr. Rajat Kanojia, Advs.

versus

STATE NCT OF DELHI

..... Respondent

Through: Mr. Ritesh Kumar Bahri, APP for

State with ACP Richpal Singh Insp. Mahipal Singh Crime Branch Delhi Mr. Jatin Bhatt and Mr. Sanawar, Advs. for complainant with

complainant in person.

CORAM:

HON'BLE MR. JUSTICE VIKAS MAHAJAN

ORDER 14.03.2024

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- 1. The learned counsel for the petitioner has placed reliance on the decision of a Division Bench of the High Court of Judicature at Bombay in Criminal Appeal No. 911/2019 titled *Dr.Hema Suresh Ahuja and Others vs. The State of Maharashtra and another*, to contend that the proceedings of bail under Section 14-A of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 is a judicial proceeding as contemplated by the Section 15-A of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, and requires to be videographed.
- 2. On the other hand the learned APP for the State submits that the bail





proceedings are administrative proceedings in view of the provision of Section 2(i) Cr.P.C.

- 3. Learned counsel appearing on behalf of the victim contends that since in the present matter, apart from the offence under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, there is invocation of the offence under Section 6 of the POCSO Act, therefore, the recording of the proceedings cannot be done since privacy of the victim has to be maintained.
- 4. The learned counsel for the parties seeks time to examine whether the proceedings of the present Bail Application are required to be videographed or not, and to make their submissions on the next date.
- 5. Re-notify on 15.04.2024.

VIKAS MAHAJAN, J

MARCH 14, 2024 N.S. ASWAL